

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Revision No. 613 of 2020

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Pramod Kumar Petitioner

Versus

1. The State of Jharkhand
2. Suman Devi
3. Sakshi Rani Opposite Parties

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CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Mr. S.K.Pandey-II, Adv.
For the State : APP

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The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

05/08.09.2021 It has been submitted by learned counsel for the parties that the matter has already been settled outside the Court and both the parties are residing together peacefully. Accordingly, permission may be granted to withdraw the present criminal revision.

Permission is granted.

The present criminal revision stands dismissed as withdrawn.

Limitation petition being I.A. No.1694 of 2020 accordingly disposed of.

(Rajesh Kumar, J.)